

10-5-2002

Shri Bharat Singh counsel for the applicants.

learned counsel for the applicant seeks time to comply with the order dated 12-4-2002.

List this case on 5-7-2002 for admission.

[Signature]
A. P. NAGRATH
Adv. Member

[Signature]
(O. P. GARG)
Vice Chairman

17702

Mr. Mahesh Chandra Adv. lawyer holder for Mr. Bharat Singh, counsel for Applicant. Heard.

The applicant is seeking appointment on the part of ED BPS as against respondent no. 3, who has ~~been~~ already been appointed as such.

The learned counsel for the applicant frankly concedes that percentage of marks of the applicant is less than respondent no. 3. The applicant, therefore, was not entitled for appointment to the post of ~~ED BPS~~ in preference to respondent no. 3, who was better qualified.

The OA is ~~not~~ ^{not well} merited. The name is, therefore, disapproved.

Received
MAD
15/7

Copy of order send to R-1 to R-3 ~~at post~~ along with copy of order. 25/7/02
hide 25/7/02
de. 24/7/02

Part II and III destroyed in my presence on 24/7/02 under the supervision of section officer () as per order dated 14/5/02

Section officer (Record)

Approved ()
(M.A.)

[Signature]
(O. P. GARG)
V.C.